

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 240/TT/2018**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for interim true up of transmission tariff for 5 Nos. of assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” in Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 23.4.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Himachal Pradesh State Electricity Board (HPSEB) and 17 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri S. S. Raju, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Nitish Kumar, PGCIL

**Record of Proceedings**

The instant petition is filed for interim true-up of the tariff in respect of 5 no. of assets covered under the transmission system for Phase-I generation projects in Jharkhand and West Bengal Part-B in Northern Region. The Commission vide order dated 31.5.2016 in Petition No. 274/TT/2015 determined the tariff of these assets from their COD to 31.3.2019.

2. The representative of the petitioner submitted that in the instant petition interim true up is claimed for the above referred five assets for 3 years, i.e. 2016-17, 2017-18 and 2018-19. He further submitted that Auditor's certificate in respect of all the five covered in the instant petition with actual expenditure incurred upto 31.12.2017 and estimated expenditure from 1.1.2018 to 31.3.2018 and for 2018-19 has already been furnished with the petition. He submitted that there is difference in Annual Fixed Charges of more than 30% in 2018-19 and as such interim true-up may be allowed in terms of order dated 8.3.2017 in Petition No. 3/SM/2017. He sought 3 weeks' time to furnish Auditor's



certificate concerning all the five assets covered in the present petition for the period 2018-19.

3. Learned counsel for BRPL submitted that there is no justification in the Revised Cost Estimate for revision of the cost approved in the Investment Approval. He further submitted that the petitioner be directed to furnish detailed justification for time over-run supported by documentary evidence including CPM, PERT chart and Bar Chart.

4. The Commission observed that as the 2014-19 tariff period is already over, there is no need for interim true-up in the matter and final true-up will be considered and directed the petitioner to submit the Auditor's certificate of all the five assets covered in the present petition upto 31.3.2019 with an advance copy to the respondents by 31.5.2019.

5. The Commission further directed to list the matter for final hearing in June after receipt of the Auditor certificate upto 31.3.2019 for the instant assets.

6. The next date of hearing will be intimated for the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

